

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/TT/2022**

<b>Subject</b>	:	Petition for determination of transmission tariff for the 2019-24 tariff period for one no. of asset under “Additional 1X500 MVA, 400/220kV (4 <sup>th</sup> ) transformer at Amritsar (Balachak) Sub-station under ISTS”.
<b>Date of Hearing</b>	:	27.10.2022
<b>Coram</b>	:	Shri I.S. Jha, Member Shri Arun Goyal, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Limited
<b>Respondents</b>	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd and 16 Others
<b>Parties present</b>	:	Shri Ved Prakash Rastogi, PGCIL Shri D.K. Biswal, PGCIL Shri Ashish Alankar, PGCIL

**Record of Proceedings**

Case was called out for hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for Asset-I: 400/220/33kV, 500MVA ICT-4 along with associated bays at Amritsar (PG) Substation under “Additional 1X500 MVA, 400/220kV (4<sup>th</sup>) transformer at Amritsar (Balachak) Sub-station under ISTS”.
  - b. The administrative approval and expenditure sanction to the transmission project was accorded by the competent authority vide memorandum dated 9.3.2020.
  - c. The scope of the scheme was discussed and agreed in 4<sup>th</sup> Northern Region Standing Committee Meetings on transmission held on 25.7.2019 and in 46<sup>th</sup> meeting of NRPC and 43<sup>rd</sup> meeting of TCC held on 23.9.2019.
  - d. SCOD of the transmission asset was 8.8.2020. Due to Covid-19 pandemic, the instant asset was put under commercial operation on 3.11.2020. Ministry of Power vide letter dated 27.7.2020 had allowed



extension of 5 months in respect of SCOD for inter-state transmission projects. As the transmission asset was put under commercial operation during extension period, there was no delay in execution of the transmission asset.

e. The capital cost is within the apportioned approved cost as per the RCE.

f. In response to the Technical Validation letter, information has been filed vide affidavit dated 31.3.2022 wherein ACE details, liability flow statement, RCE details and justification for RCE have been submitted.

g. No reply has been received from any of the Respondents.

3. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

